

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:807  
ANSWERED ON:04.08.2011  
VICTIMS OF RAIL ACCIDENTS  
J Helen Davidson;Punia Shri P.L.

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways have released the compensation amount that it had declared for the dead, seriously injured and minor injured persons who were the victims in various railway accidents occurred during each of the last two years;
- (b) if so, the details of the amount released, accident-wise;
- (c) if not, the reasons therefor;
- (d) the methodology through which the Railways identify the victims of any railway accidents who are travelling in General class and are not having reservation tickets;
- (e) the system in place through which data are being retrieved while searching for dead or injured lists and declaring the compassionate help;
- (f) whether there is any scheme for providing employment to families of persons who die in rail accidents; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a): Compensation is not released on the basis of declaration of amount in case of train accidents. After a claim is filed by the claimant in the Railway Claims Tribunal, the scale of compensation is decided by the Tribunal in terms of the Railways Accidents & Untoward Incidents (Compensation) Amendment Rules, 1997, which lay down :

- (i) Rs. 4 lakhs for death and permanent disability; and
- (ii) Rs. 32,000/- to Rs. 3,60,000/- depending upon the gravity of the injury.

(b): The amount of compensation paid by the Railways in train accidents during the last two years as decreed by the concerned Railway Claims Tribunal, is as under:

2009-10 : Rs. 265.81 Lakhs  
2010-11 : Rs. 585.79 Lakhs

(c): Does not arise.

(d): The victims of railway accidents are identified through investigation by the Government Railway Police and Railway Protection Force with the railway staff on duty at the time of accidents and any other person available at the spot after scrutinizing of records and documents, identification made by the family and relative, co-passenger, through DNA test in case of completely burnt and mutilated dead bodies, notification through press release.

(e): The data while searching for dead or injured lists, the addresses of the victims are retrieved from the 'reservation application forms' in case of a reserved passenger and the same is identified only after thorough investigation by the Government Railway

Police/Railway Protection Force in case of a general class passenger who are not having reservation tickets.

The compassionate help is announced by the Minister of Railways as a special case on humanitarian grounds from discretionary powers considering the casualties and seriousness of the accident.

(f)&(g): Extant instructions do not provide for giving employment to the dependents of those killed in railway accidents. However, in exceptional cases, Railways have been giving employment to the dependents of those killed in railway accidents, as and when such announcements are made. In the recent past the jobs provided so far are given as under :-

Name and date of accident	Jobs provided
Mumbai sub-urban bomb blast on 11/7/2006	64
Valigonda flash flood accident of Train No. 415 Delta Fast Passenger on 29/10/2005	41
Bhagalpur Accident on 2/12/2006	10
CSTM/Mumbai Terrorist attack on 26/11/2008	35
Accident of train No. 2102 Jnaneswari Express on 28/5/2010	23
Collusion of Vananchal Express and Uttar Banga Express at Sanithia on 18/19.7.2010	29
Accident of 1125 Intercity Express at Badarwas on 20.9.2010	1